

MINUTES OF THE MEETING No. 41/12 dated 11.1.2012 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri Parveen Kumar, Dy.DG
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.40/11 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 41/83-ALC1/2011 MEETING DATE : 11.01.2012

Case No M-156(A) NC No.41/12 Dated 11.1.2012	M/ s VIC Inds Ltd, Goa F.No.01/83/50/1368/AM07/DES-IV RLA F.No.17/24/40/0088/AM07 Lic.No.1710001593 dated 23.3.2007
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The Committee considered the case as per agenda. As per written recommendation of representative of Deptt. of C&PC(Chem.Div) dated 6.1.2012 on file, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
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Dicyandiamide Formaldehyde Resin Powder (Ventan DRS Conc)	1 Kg	1. Dicyandiamide (White Crystals) 2. Formaldehyde (37%) (Colourless aqueous solution)	0.565 Kg 1.638 Kg
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Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under these licenses.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

1	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012			

2	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012			

	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098	Defer

3			17.06.2010	Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012				

4	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012			

5	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012			

6	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 23.12.2011. 2nd reminder issued on 23.1.2012. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 8.2.2012.			

	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO	Meet No/Date:41/83-ALC1/2011	Status:Case
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7		INDUSTRIES	11.01.2012	Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and Committee noted that the firm has not submitted the Central Excise Data and decided to call it from the firm. Letter issued on 23.1.2012. Accordingly the case may be re-listed on 8.2.2012.			

8	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012			

9

Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Approved
HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide their U.O.No.23(1)/2011/Chem Vol-3 dated 16.12.2011, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Spearmint Oil M08559	1 Kg	1. L. Carvone 2. Spearmint Oil 60% 3. Dihydrocarvone 4. Dihydrocarvyl Acetate 5. Carveol	0.5242 Kg 0.0805 Kg 0.0100 Kg 0.0100 Kg 0.0040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Approved
	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14011/8/2012-So. (Ch.II) dated 11.1.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Jarocol BQB	1 Kg	1. BMA (Bromo methyl Anthraquinone) 2. 3-DMPA (3-dimethylamino propyl amine)	1.767 Kg 1.482 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 12/9/2011 is incomplete. The Committee decided that Technical Authority should call the complete details from the firm. Letter issued on 17.10.2011. Reminder dated 29.11.2011 issued by this office. Accordingly the case may be re-listed on 8.2.2012.			

	Case No.:5/1/83-ALC1/2011	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293	Defer

12			24.03.2011	Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.11.2011 issued by DIPP. Reminder dated 23.1.2012 issued by this office. Accordingly the case may be re-listed on 8.2.2012.			

13	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.			

14	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.			

15	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.			

	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
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16	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

17	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

18	Case No.:56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

19	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
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20	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

21	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

22	Case No.:38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011 and 29.11.2011. Reminder issued on 23.12.2011 and 23.1.2012. Accordingly the case may be relisted on 8.2.2012				

23	Case No.:57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011 and 29.11.2011. Reminder issued on 23.12.2011 and 23.1.2012. Accordingly the case may be relisted on 8.2.2012				

24	Case No.: 58/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status: Case Approved
	HQ File :01/83/050/00177/AM12/	RLA File :05/23/040/00063/AM12/	Lic.No/Date:0510291368 23.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm M/s Inmark Exports (P) Ltd, New Delhi vide their letter dated 5.12.2011 intimated that they have surrendered the licence. In view of this the Committee decided to withdraw the case.			

25	Case No.:45/25/83-ALC1/2011		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:41/83-ALC1/2011 11.01.2012		Status :Case Approved	
	HQ File :01/83/050/00482/AM12/		RLA File :17/24/040/00008/AM10/		Lic.No/Date:1710004278 23.06.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/135/2011-Ch.II dated 6.1.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Polyethylene Glycol Lauryl Ether (Product 27-AG) (Appearance: Liquid)		1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)		0.616 Kg 0.384 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

Case No.: 46/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status: Case Approved
HQ File :01/83/050/00483/AM12/	RLA File :17/24/040/00020/AM10/	Lic.No/Date:1710004280	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/135/2011-Ch.II dated 20.12.2011, the Committee decided to approve the case as under :-

26

Export Item	Qty.	Import Item	Qty.
Gastal-NP-1.5 (Polypropylene Glycol Nonyl Phenol Ether) (Appearance: liquid)	1 Kg	1. Nonyl Phenol (Colourless viscous liquid) 2. Ethylene Oxide (Colourless clear liquid)	0.769 Kg 0.230 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27

Case No.: 20/17/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
HQ File :01/83/050/00329/AM12/	RLA File :07/24/040/00085/AM12/	Lic.No/Date:0710080213 28.06.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 8.2.2012			

28

Case No.: 55/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
HQ File :01/83/050/00492/AM12/	RLA File :17/24/040/00011/AM12/	Lic.No/Date:1710004316 05.07.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.11.2011 and 23.1.2012. Accordingly the case may be relisted on 8.2.2012			

29	Case No.:41/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00478/AM12/	RLA File :17/24/040/00015/AM10/	Lic.No/Date:1710004333 08.07.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011 and 23.1.2012. Accordingly the case may be relisted on 8.2.2012			

30	Case No.:21/25/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred 8.2.2012
	HQ File :01/83/050/00458/AM12/	RLA File :08/24/040/00075/AM12/	Lic.No/Date:0810101389 13.07.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 8.2.2012.			

31

Case No.:42/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Approved
HQ File :01/83/050/00479/AM12/	RLA File :17/24/040/00019/AM12/	Lic.No/Date:1710004355 14.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/135/2011-Ch.II dated 20.12.2011, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product – 4420 (Polyoxyethylene stearyl	1 Kg	1. Stearyl Amine (Off-white flakes)	0.234 Kg

	Amine)	2. Ethylene Oxide (Colourless clear liquid)	0.765 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:16/25/83-ALC1/2011	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00453/AM12/	RLA File :08/24/040/00085/AM12/	Lic.No/Date:0810101532 18.07.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 8.2.2012.			

33	Case No.:27/25/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00464/AM12/	RLA File :05/23/040/00145/AM12/	Lic.No/Date:0510296899 18.07.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by DIPP. Accordingly the case may be re-listed on 8.2.2012.			

34	Case No.:43/25/83-ALC1/2011	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00480/AM12/	RLA File :17/24/040/00023/AM12/	Lic.No/Date:1710004379 19.07.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.11.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 23.1.2012 issued by this office. Accordingly the case may be re-listed on 8.2.2012.			

35	Case No.:3/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00440/AM12/	RLA File :03/95/040/00319/AM12/	Lic.No/Date:0310644226 25.07.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 8.2.2012			

36	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011. Reminder dated 23.1.2012 issued by this office. Accordingly the case may be relisted on 8.2.2012			

37	Case No.:29/25/83-ALC1/2011	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00466/AM12/	RLA File :50/24/040/00003/AM12/	Lic.No/Date:5010000844 29.07.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.2.2012.			

38	Case No.:31/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00468/AM12/	RLA File :10/24/040/00028/AM12/	Lic.No/Date:1010044661 01.08.2011	Defer Date:08.02.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.

39	Case No.:28/25/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00465/AM12/	RLA File :13/24/040/00016/AM12/	Lic.No/Date:1310036269 02.08.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011 and 23.1.2012. Accordingly the case may be relisted on 8.2.2012			

40	Case No.:30/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00467/AM12/	RLA File :10/24/040/00029/AM12/	Lic.No/Date:1010044666 02.08.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.			

41	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.			

	Case No.:33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
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42	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

43	Case No.:34/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00471/AM12/	RLA File :10/24/040/00032/AM12/	Lic.No/Date:1010044667 02.08.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

44	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

45	Case No.:12/25/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00449/AM12/	RLA File :08/24/040/00104/AM12/	Lic.No/Date:0810102094 03.08.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.10.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 23.12.2011 issued by this office. Accordingly the case may be re-listed on 8.2.2012.				

	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
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46	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

47	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.2.2012.				

48	Case No.:2/21/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00415/AM12/	RLA File :03/94/040/00390/AM12/	Lic.No/Date:0310648762 16.08.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 8.2.2012.				

49	Case No.:9/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00446/AM12/	RLA File :03/95/040/00449/AM12/	Lic.No/Date:0310652057 07.09.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 8.2.2012.				

50	Case No.:10/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00447/AM12/	RLA File :03/94/040/00329/AM12/	Lic.No/Date:0310652125 07.09.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 8.2.2012.			

51	Case No.:40/25/83-ALC1/2011	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Approved
	HQ File :01/83/050/00477/AM12/	RLA File :03/95/040/00439/AM12/	Lic.No/Date:0310652354 08.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/132/2011-Ch.II dated 21.12.2011, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Optical Brightener C.I. Fluorescent Brightener 220) Assay 25%)	1 Kg	1. Sulphailic Acid 2. Cyanuric Chloride 3. 4,4 Diamino Stilbene 2,2 Di Sulphonic Acid 4. Diethanolamine 5. Caustic Soda 6. Soda Ash 7. Polyethylene Glycol 8. Diethylene Glycol Monoethyl ether	0.085 Kg 0.090 Kg 0.088 Kg 0.056 Kg 0.022 Kg 0.083 Kg 0.030 Kg 0.030 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

52	Case No.:1/41/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00725/AM12/	RLA File :09/24/040/00274/AM12/	Lic.No/Date:0910048659 08.09.2011	Defer Date: 8.2.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 8.2.2012.			

53	Case No.:58/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00495/AM12/	RLA File :03/94/040/01103/AM11/	Lic.No/Date:0310653285 13.09.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 8.2.2012.			

54	Case No.:1/29/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00525/AM12/	RLA File :03/95/040/00552/AM12/	Lic.No/Date:0310657580 03.10.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.2.2012.			

	Case No.:2/29/83-ALC1/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Approved
	HQ File :01/83/050/00526/AM12/	RLA File :03/95/040/00506/AM12/	Lic.No/Date:0310657613 03.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.			

of C&PC(Chem. Div) vide their U.O.No.15022/23/2007-Ch.II dated 10.1.2012, the Committee decided to approve the case as under :-

55

Export Item	Qty.	Import Item	Qty.
Diflufenican Technical 98% Min.	1 Kg	1. 2-Chloro Nicotinic Acid 2. Thionyl Chloride 3. 2,4-Difluoro Aniline 4. 3-Hydroxy Benxotrifluoride 5. Potassium Hydroxide 6. Toluene	0.550 Kg 0.570 Kg 0.438 Kg 0.632 Kg 0.218 Kg 0.330 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56

Case No.:3/41/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
HQ File :01/83/050/00727/AM12/	RLA File :09/24/040/00300/AM12/	Lic.No/Date:0910049279 10.10.2011	Defer Date:08.02.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.2.2012.			

57

Case No.:2/41/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
HQ File :01/83/050/00726/AM12/	RLA File :09/24/040/00319/AM12/	Lic.No/Date:0910049598 03.11.2011	Defer Date:15.2.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.2012.			

58	Case No.:4/41/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00728/AM12/	RLA File :09/24/040/00602/AM11/	Lic.No/Date:0910049622 08.11.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.2.2012.			

59	Case No.:1/33/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00567/AM12/	RLA File :03/95/040/00623/AM12/	Lic.No/Date:0310663838 08.11.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.2.2012			

60	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.2.2012.			

61	Case No.:2/37/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status:Case Deferred
	HQ File :01/83/050/00639/AM12/	RLA File :31/83/040/00178/AM12/	Lic.No/Date:3110051775 07.12.2011	Defer Date:08.02.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 23.1.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.2.2012.

62	Case No.: 5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status: Case Deferred
	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.2.2012			

63	Case No.: 6/41/83-ALC1/2011	Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status: Case Deferred
	HQ File :01/83/050/00730/AM12/	RLA File :03/94/040/00870/AM12/	Lic.No/Date:0310673460 29.12.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.2.2012.			

64	Case No.: 7/41/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status: Case Deferred
	HQ File :01/83/050/00731/AM12/	RLA File :31/83/040/00192/AM12/	Lic.No/Date:3110052159 29.12.2011	Defer Date:08.02.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.2.2012			

	Case No.: 8/41/83-ALC1/2011	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:41/83-ALC1/2011 11.01.2012	Status: Case Approved
	HQ File :01/83/050/00732/AM12/	RLA File :03/94/040/00368/AM12/	Lic.No/Date:0310673721 30.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/7/2008-Ch.II dated 6.12.2010, the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Fire Fighting Chemical namely Super Foam Concentrate Sc-1 Containing 8 % w/v of Fluorinated Surfactants and 31.5 % w/v of Butyl Carbitol	1 Litre	1. Fluorinated Surfactant (Poly fluoro alkyl Betaine)) 2. Butyl Carbitol	0.08 Kg 0.315 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:24.01.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer